



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
(Power Section) Civil Secretariat  
Jammu/Srinagar  
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Notification  
Srinagar, the 8<sup>th</sup> August, 2017

SRO **326** . - In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Mohammad Ahsan Zargar, Girdawar (Tehsil Office Drabshalla), look-after Naib Tehsildar Niabat office Kontwara & Laas to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction of Niabat, Kontwara & Laas, District Kishtwar.


By Order of the Government of Jammu and Kashmir

Sd/-  
( Abdul Majid Bhat)  
Secretary to Government  
Department of Law, Justice and PA

No. LD (P) 2007/Kishtwar  
Copy to the:-

Dated: 08 -08- 2017

1. Commissioner/Secretary to Government, Revenue Department for information.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Srinagar.
4. District Magistrate, Kishtwar .This is with reference to his letter No. ADCK/PS/2017/73 dated 02-08-2017
5. General Manager, Government Press, Srinagar for Publication in the extra ordinary issue of the Government Gazettee.
6. SRO Section with 7 S.C.
7. Concerned file.

  
( Khursheed A Bhat)  
Assistant Legal Remembrancer  
Department of Law, Justice and PA